

The 11th May, 1965

No. L.J.L.24/65/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 8th May 1965)

ASSAM ACT V OF 1965

THE ASSAM APPROPRIATION (No. III) Act, 1965

[Published in the *Assam Gazette* Extraordinary, dated 11th May 1965]

An

Act

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1961 in excess of the amount authorised or granted for the said services.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:—

Short title 1. This Act may be called the Assam Appropriation (No. III) Act, 1965.

Issue of Rs. 1,60,51,078 from and out of the Consolidated Fund of the State of Assam for the financial year 1960-61.

2. From and out of the Consolidated Fund of the State of Assam, the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of one crore, sixty lakhs, fifty one thousand and seventy-eight rupees shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year ended on the 31st day of March, 1961 in excess of the amounts authorised or granted for those services for that year.

Appropriation.

3. The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam under this Act shall be appropriated and shall be deemed to have been appropriated, for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 1961

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
4	Stamps	1,32,434	...	1,32,434
	Interest on Debt and other obligations.	...	66,479	66,479
29	Civil Works (excluding Tools, Plant and Establishment).	1,15,17,571	...	1,15,17,571
30	Civil Works—Tools and Plant and Establishment.	...	3,854	3,854
34	Superannuation allowance and pensions.	...	243	243
37	Miscellaneous—II—Donation for charitable purposes, etc.	...	1,04,022	1,04,022
40	Miscellaneous—V—Pooled Transport and Contribution, etc.	24,547	...	24,547
47	Community Development Projects, National Extension Service and Local Development Works.	25,895	...	25,895
54	Capital outlay on Industrial Development—III—Development of Sericulture and Weaving and Cottage Industries.	95,821	...	95,821
58	Capital outlay on Road and water Transport Schemes outside the Revenue account.	25,11,140	...	25,11,140

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs	Rs.	Rs.
59	Capital outlay on State Schemes of Government Trading.	14,41,411	...	14,41,411
60	Loans and Advances, etc.—I, —Loans to Local Bodies.	79,661	...	79,661
63	Loans and Advances—IV— Loans under Community Projects.	48,000	...	48,000
	Total	1,58,76,480	1,74,598	1,60,51,078

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